

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**STARRED QUESTION NO. †\*215**  
ANSWERED ON 16.03.2017

**APPROVAL TO MEGA IRRIGATION PROJECTS**

†\*215.       SHRI SUBHASH PATEL  
              SHRIMATI RITI PATHAK

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to simplify the process of according approval to mega irrigation projects;
- (b) if so, the details thereof and the extent of simplifications made/proposed to be made with regard to approvals from the Central Water Commission and investment approvals from NITI Aayog; and
- (c) the details of improvements made after 2014 in the complex process of Central assistance under Accelerated Irrigation Benefit Programme (AIBP) for irrigation schemes?

**ANSWER**

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SUSHRI UMA BHARTI)

- (a) to (c) A statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO PARTs(a) TO (c) OF STARRED QUESTION NO. †\*215 TO BE ANSWERED ON 16.03.2017 IN LOK SABHA REGARDING “APPROVAL TO MEGA IRRIGATION PROJECTS” ASKED BYSHRI SUBHASH PATEL & SHRIMATI RITI PATHAK:**

(a) & (b)The Guidelines for “Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects, 2010” have been revised/simplified. The main modifications incorporated in the 2017 Guidelines are given at **Annexure**.

Further, the Government has approved the transfer of powers for according Investment Clearance to major, medium irrigation, Extension, Renovation & Modernisation (ERM) of projects, Flood Control and Multi-purpose projects to the Ministry of Water Resources, River Development & Ganga Rejuvenation.

(c) A Mission has been established for implementation of 99 ongoing irrigation projects under Accelerated Irrigation Benefits Programme (AIBP), which have been prioritized in consultation with the States for their completion in phases by December, 2019.Improvements made in the process for providing Central Assistance (CA) to these projects are given below:

**i.** No separate clearance/Advisory Committee clearance/Investment Clearance is required for funding of the projects, which have cost escalation of upto 20% on approved cost (AIBP component) as on 01.04.2012.

**ii.** Fast track proforma clearance from Central Water Commission (CWC) is sufficient for projects where revised cost may be more than the 20% over and above approved cost as on 01.04.2012 and no separate investment clearance from MOWR, RD & GR is required.

**iii.** The proposal of release of CA on the basis of joint proposal prepared by State Government and CWC has been approved. Further, funding arrangement for both CA and State share through NABARD has been approved.

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**Annexure as mentioned in the parts (a) & (b) of the Lok Sabha Starred Question No. †\*215 regarding “Approval of Mega Irrigation Projects” due for reply on 16.03.2017**

**Main modifications incorporated in these Guidelines**

- Detailed Project Report (DPR) submission and appraisal process to be done through web-enabled e-PAMS system to reduce postal and communication delays.
- DPR preparation by the Project Authority has to be undertaken in a consultative mode with CWC to reduce deficiencies in the DPR before its submission to CWC.
- Project Authorities will get aspects pertaining to CSMRS/MoA&FW/CGWB examined from them before submitting the DPR to CWC leading to fast track examination of the DPR.
- The time line for completion of examination / appraisal process has been fixed.
- In case the statutory clearances / concurrences such as Environment, Forest clearances from MoEF & CC, clearance of R&R plan of tribal population from MoTA, the State Finance Concurrence (SFC) etc., are pending, the Advisory Committee may accord conditional acceptance to the project.